

Shri Karmarkar: With regard to the first aspect of the question, the hon. Member appears to have definite information and we shall be grateful to have it. Regarding the second, recently, the Delhi Administration added to its staff as I said in my reply to part (c) of the question.

Dr. Sushila Nayar: Sir, is the Government aware that there a place called Bhagirat Palace in Chandni Chowk where spurious drugs have been manufactured for a long time; and, if so, may I know what has been the result of any raids on the place during the last year and how much fine was imposed in cases that were brought to light?

Shri Karmarkar: I was not aware of that Bhagirat Palace till now. With regard to the other, I shall pass on the information to the Delhi Administration for necessary action in the matter.

Dr. Sushila Nayar: Has it come to the notice of Government that fines imposed in proved cases of spurious drugs continue to be light so that they are not having the deterrent effect that is expected of such fines?

Shri Karmarkar: I should like to have notice of that.

Shri Easwara Iyer: There are a number of advertisements still appearing in newspapers and magazines professing to be wonder drugs or panacea for all ailments. I want to know whether Government have any efficient machinery to test the efficacy of these wonder drugs and see whether they are really useful, as remedies, as they profess to remedy.

Shri Karmarkar: It is a question relating to spurious drugs masquerading as some other real drugs. Regarding wonder drugs, I think, I should like to have notice.

Shri Hariah Chandra Mathur: May I know if the hon. Minister has given any consideration to whether even at those manufacturing concerns which manufacture the genuine drugs any effort has been made to see that the seals and the packings are such that they are not easily imitated and that

they are distinct from the spurious drugs?

Shri Karmarkar: I should presume that the various State Administrations and that Union Administration are taking good care about that. But, if the hon. Member has any particular complaint about any particular area, I should like to have notice of that so that I may have the necessary action taken in the matter.

Shri Ansar Harvani: May I know whether Government is aware that such drugs are being supplied to even Government controlled hospitals and, if so, what steps have been taken to prevent this?

Shri Karmarkar: I am not aware that these drugs are being supplied to Government hospitals. But, I am prepared to admit that Government hospitals are susceptible to be deceived. I shall look into that.

Delhi Flying Club

+

*47. { Shri D. C. Sharma:
Sardar Iqbal Singh:
Shri Ram Krishan:

Will the Minister of Transport and Communications be pleased to state:

(a) the steps taken by Government of India to help the Delhi Flying Club to resume the flying activities which had been stopped as a result of the air crash at Safdarjung airport in May, 1958;

(b) the amount of cash assistance afforded to the Club; and

(c) the number of aircraft given to the Club by Government of India?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) to (c): I lay on the Table of the Lok Sabha a statement giving the requisite information. [See Appendix I, Annexure, No. 44.]

Shri D. C. Sharma: May I know how many trainer aircraft the Delhi Flying Club have now, not on loan but on a permanent basis?

Shri Mohiuddin: At the present moment, the Club has three trainer aircraft in flying condition. One more will be certified as airworthy very soon. And, there are two others which are under examination and repairs.

Shri D. C. Sharma: May I know how long the Delhi Flying Club will take to have their full quota of airworthy trainer aircraft because there are aircraft which are not up to the mark?

Shri Mohiuddin: As a matter of fact, when the accident happened, the Club had only four aircraft actually in operation. And, at the present moment they have got 3 and will have 4 aircraft very soon and they are likely to have still more.

Sardar Iqbal Singh: May I know the total amount of assistance which has been asked by the Delhi Flying Club for its rehabilitation?

Shri Mohiuddin: The flying club had asked for replacement of equipment and furniture, etc. a sum of about Rs. 78,000 and the Government had sanctioned, as an *ad hoc* arrangement, Rs. 60,000 for the time being.

Fire at Alambagh Railway Stores

+

- *48. {
 Shri U. L. Patil:
 Shri Vajpayee:
 Shri Kam Krishan:
 Shri Ajit Singh Sarhadi:
 Shri Mohan Swarup:
 Shri Bose:
 Shrimati Masfda Ahmed:
 Shri Anirudh Sinha:
 Pandit D. N. Tiwary:
 Shri Shree Narayan Das:
 Shri Hem Barua:
 Sardar Iqbal Singh:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a huge fire broke out in the Northern Railway General Stores at Alambagh, Lucknow on 18th May, 1958 causing heavy loss of railway property:

(b) if so, the details of the property destroyed and the estimated loss sustained by the Railways;

(c) whether an enquiry has been made to determine the cause of the fire;

(d) if so, the findings thereof;

(e) whether any persons have been found responsible for the accident; and

(f) if so, the action taken against them?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes, a fire did break out.

(b) The loss sustained was as under:—

(i) Loss to permanent way, buildings and Tools and plants: Rs. 67,000.

(ii) Loss to Rolling stock: Rs. 66,297.

(iii) Loss to other Railway property: Rs. 1,88,740.

Total loss: Rs. 3,22,037/-

This loss is likely to be reduced to some extent on sorting out 2000 Cwts. of damaged cotton waste which is in progress.

(c) Yes.

(d) A statement is laid on the Table of the House. [See Appendix I, Annexure No. 45.]

(e) Yes.

(f) This is under consideration.

Shri Bose: Now that the cause of the fire has been found out, have any steps been taken to eliminate the cause and to find out some new method of sealing?

Shri Shah Nawaz Khan: The fire was caused because of the carelessness of the Khallasi who upset the sealing lamp which contained kerosene oil and split it over the stores. No drastic change in the method of sealing is necessary. It is purely an accident and we are taking steps to avoid recurrence of such accidents in future.